

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No220  
Appeal/36(AHM)2022

**Proceedings under Section 252(3)**

**IN THE MATTER OF:**

Mava Ram Director of Maniratan Alloys Private Limited  
V/s  
Registrar of Companies ,Gujarat

.....Applicant

.....Respondent

**Order delivered on 01/12/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. L. S. Modi, Adv.  
For the Respondent : Mr. Neelambu, Asst. Registrar

**ORDER**

Asst. Registrar Mr. Neelambu appears in person and states that in compliance of the order dated 01.11.2022, they have filed the reply which has come on record. Learned Counsel Mr. Modi for the appellant states that they have given undertaking for compliance of the requirement as per law. Learned Asst. Registrar for RoC states that they have received the copy of the said undertaking and states that department does not have any objection.

Order Reserved.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**